

(17)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.493/93

Date of Order: 18.6.1993

BETWEEN :

D.Siva Sankara Prasad

-- Applicant.

A N D

Union Public Service Commission,
Represented by its Secretary.
Dholpur House, Shahjahan Road,
New Delhi.

.. Respondent.

Counsel for the Applicant

.. Mr.V.V.S. Rao

Counsel for the Respondent

.. Mr.N.R.Devraj

CORAM:

HON'BLE SHRI A.B.GORTHI : MEMBER (ADMN.)

HON'BLE SHRI T.CHANDRASEKHARA REDDY : MEMBER (JUDL.)

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To

1. The Secretary, U.P.S.C.
Dholpur House, Shahjahan Road, New Delhi.
2. One copy to Mr.V.v.S. Rao, Advocate
HIG-II, Block-8, Flat-8, Baghlingampally, Hyd.
3. One copy to Mr.N.R.Devraj, Sr.CGSC CAT.Hyd.
4. One copy to Library, CAT.Hyd.
5. One spare copy.

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P.V.M. 28/3
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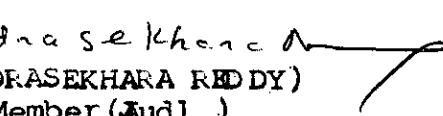
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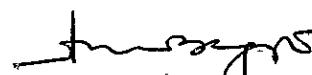
Order of the Division Bench delivered
by Hon'ble Shri A.B.Gorthi, Member (Admn.).

In this O.A. the prayer of the applicant was for a direction to the Union Public Service Commission to accept and entertain his application for the Civil Services (Preliminary) examination 1993. When this application came up for admission an interim order was passed directing the respondents (UPPSC) to entertain the ^{application} ~~directions~~ provided ~~it~~ is otherwise in order.

We have now been shown a communication from the UPPSC dated 24.5.1993 to the effect that the commission had already considered the question of accepting the applicant's application for the examination notwithstanding its late receipt on account of postal delay. As the application for appearing ~~for~~ in the examination in respect of the applicant has been accepted by the UPPSC, ^{the} OA filed by the applicant ~~is~~ has become infructuous.

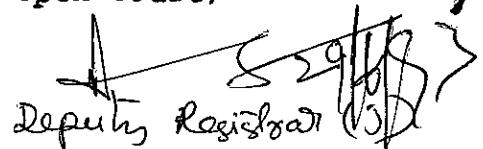
The application is therefore dismissed as having been become infructuous. Mr. N.R. Devraj, Standing Counsel for the respondent present. There shall be no order as to costs.

T. Chandrasekhara 
(T. CHANDRASEKHARA REDDY)
Member (Judl.)


(A.B. GORTHI)
Member (Admn.)

Dated: 18th June, 1993

(Dictated in Open Court)


Deputy Registrar

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TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

A B Gorathi

THE HON'BLE MR. R. BALASUBRAMANIAN
MEMBER (ADMN)

AND

THE HON'BLE MR. T. CHANDRASEKHAR
REDDY : MEMBER (JULL)

DATED: 18 - 6 - 1993

ORDER/JUDGMENT

R.P./ C.P/M.A.No.

in

O.A.No. 493/93

T.A.No. (W.P.No)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions
Dismissed as withdrawn.

Dismissed

Dismissed for default.

Ordered/Rejected.

No order as to costs.

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